

[Shrimati Mohsina Kidwai]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1984-85.

[Placed in Library See No. LT—2537/86]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1984-85.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore for the year 1984-85.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Papers mentioned at (4) above.

[Placed in Library See No. LT—2552/86]

- (6) A copy of the Prevention of Food Adulteration (Eighth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 745 (E) in Gazette of India dated the 20th September, 1985 together with a corrigendum to the English version published in Notification No. G.S.R. 903 (E) in Gazette of India dated the 17th December, 1985 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[Placed in Library See No. LT—2553/86]

Annual Report of and Review on National Council of Educational Research and Training, New Delhi for 1984-85

[Translation]

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI): I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Council of Educational Research and Training, New Delhi, for the year 1984-85.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi for the year 1984-85.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-2554/86]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Supreme Court (Number of Judges) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1985, has been passed by the Rajya Sabha at its sitting held on the 23rd April 1986, with the following Amendments :—

Enacting Formula

- That at page 2, line 1, 'for' the word "Thirty-six the word "Thirty-seventh" be substituted.

Clause 1

- That at page 1, line 4, 'for' the figure "1985" the figure "1986" be substituted.

I am, therefore to return herewith the said Bill in accordance with the provi-

sions of rule 128 of the Rules of Procedure and conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

of the Estimates Committee on the Ministry of Urban Development-Housing for Landless Rural Labour and Minutes of the sitting of the Committee relating thereto.

SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 1986

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

[*English*]

[*English*]

SECRETARY-GENERAL : Sir, I lay on the Table the Supreme Court (Number of Judges) Amendment Bill, 1986 which has been returned by Rajya Sabha with amendments.

Fourth Report

SHRI MADAN PANDEY (Gorakhpur): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sitting of the House.

12.07 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

12.09 hrs.

RE : RAILWAYS BILL, 1986

[*English*]

[*English*]

Eighteenth Report

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : On behalf of Shri Madhavrao Scindia, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to Railways.

SHRI DINESH GOSWAMI (Guwahati): A number of us have not received a copy of this Bill, but the Secretariat says that the Bill had been sent.

12.7½

SHRI SOMNATH CHATTERJEE (Bolpur) : We have not received it.

ESTIMATES COMMITTEE

SHRI BASUDEB ACHARIA (Bankura): Just now I have received it.

[*English*]

Thirty-Second Report and Minutes

MR. SPEAKER : It was circulated on the 19th.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Thirty-Second Report (Hindi and English versions)

SHRI BASUDEB ACHARIA : I checked up all the papers. I did not receive it earlier.